

- (a) the State-wise reactions received or obtained after the Supreme Court passed the order of not issuing the weapons to Special Police Officers (SPOs);
- (b) the changes occurred in the incidence of naxalite violence in terms of number;
- (c) whether Salwa Judam is a Government scheme; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) The Government has not received formal reactions of State Governments regarding the Hon'ble Supreme Court judgment dated 5th July, 2011 in the Writ Petition (Civil) No. 250 of 2007 - Nandini Sundar & others versus Government of Chhattisgarh. However, the Government of India is examining the matter in consultation with the Ministry of Law.

(b) As per available inputs, 65 incidents of naxal violence involving 29 deaths have been reported during the period between July 6 to July 25, 2011, while 933 incidents of naxal violence involving 304 deaths were reported during the period between January 01 to July 5, 2011 in different LWE affected States of the Country.

- (c) No Sir.
- (d) Does not arise.

**Non-payment of compensation to victims of bomb blasts in 2007 in Mumbai**

†398. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that no compensation has been given so far to the victims of Mumbai bomb blasts occurred in 2007;
- (b) if so, the reasons therefor and by when the victims of 2011 bomb blasts will get compensation; and
- (c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As informed by Govt, of Maharashtra, there were no bomb blasts in Mumbai in 2007.

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†Original notice of the question was received in Hindi.

(b) and (c) Regarding compensation to victims of 2011 bomb blasts, the information is given in the statement (See below).

**Statement**

*Compensation to victims of 2011 bomb blasts*

As informed by the Govt. of Maharashtra, after the bomb blast on 13th July, 2011, the following compensation has been announced/paid by the State Government :

Category	Assistance as per State Govt. policy	No. of victims to whom assistance given so far	Amount of assistance.
Dead	Rs. 5 Lakhs	15	Rs. 75,00,000/-
Permanently disabled	Rs. 3 Lakhs	0	0
Injured (Indoor Patient)	Rs. 1 Lakh	89	Rs. 89,00,000/-
Injured (outdoor Patient)	Rs. 10 thousand	14	Rs. 1,40,000/-
<b>TOTAL</b>			<b>Rs.1,65,40,000/-</b>

Further, the Ministry of Home Affairs is administering a Scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorist/Communal Violence" w.e.f. 1st April, 2008. Under this scheme no compensation is given but financial assistance @ Rs.3 Lakh is given to the next of kin for each death and to the victims with more than 50% permanent incapacitation. This amount is deposited in the fixed deposit account of the beneficiary for a period of 3 years with the condition that no premature withdrawal is permissible. The said Scheme is effective from 1st April, 2008. So far as release of financial assistance to the victims of 2011 bomb blasts is concerned, in accordance with the above Scheme the Government of Maharashtra is required to send the proposals for payment of Central Assistance to the victims to this Ministry.

**Protection to Kancheepuram Silk under Geographical indications of Goods Act**

399. SHRI N. BALAGANGA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state: